

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 30976/2017**

(Arising out of impugned final judgment and order dated 25-04-2017 in WP No. 3543/2017 passed by the High Court Of Delhi At New Delhi)

RAJKARAN SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY HON'BLE HIMA KOHLI AND HON'BLE SANDEEP MEHTA, JJ.])

Date : 22-08-2024 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Neha Rathi, AOR
Mr. Kamal Kishore, Adv.
Mr. Pranav Sachdeva, Adv.
Ms. Kajal Giri, Adv.

Dr. Monika Gusain, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. B K Satija, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Divyanshu Kumar Srivastava, Adv.
Mr. Siddharth Venkatesh Thakur, Adv.
Mr. Arvind Kumar Sharma, AOR

1. Hon'ble Mr. Justice Sandeep Mehta pronounced the Judgment of the Bench comprising Hon'ble Ms. Justice Hima Kohli and His Lordship.
2. Leave granted.
3. The appeal is allowed in terms of the Signed Reportable Judgment. Pending application(s), if any, shall stand disposed of.

(Nand Kishor)
Court Master (NSH)(Geeta Ahuja)
Assistant Registrar-cum-PS

(Signed Reportable Judgment is placed on the file)